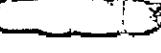


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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 173/95

Date of Decision: 18.2.1997

BETWEEN:

1. Ch. Mrutyunjaya Rao  .. Applicants
2. P.R.K. Satyanarayana Murthy

AND

1. The Chairman,
Telecom Commission (representing
Union of India), New Delhi-110 001.
2. The Chief General Manager,
Telecommunications, A.P. Telecom
Circle, Hyderabad-500 001. .. Respondents.

Counsel for the Applicants: Mr. N.R. Srinivasan

Counsel for the Respondents: Mr. K. Bhaskar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) 

ORDER

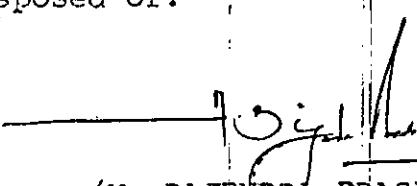
(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

Heard Sri N.R. Srinivasan, learned counsel for the applicant and Sri K. Bhaskar Rao, CGSC.

In this OA the applicants seek the stepping up of their pay on par with Sri Pulla Rao who they claim is their junior. The claim of P. Pulla Rao (OA No.801/90) was disposed on 23.3.1993 with a direction that his pay be re-fixed with effect from December, 1988. The consequential benefits were however, to flow from 11.9.1989. It is noticed that the position of B.R.K. Satyanarayana Murty, Applicant No.2 and Mrutyunjaya Rao, Applicant No.1 in the OA was duly fixed by the respondents between Sri P. Srinivasan and N. Vara-prasada Rao. It follows, consequently, that the pay of the applicant has to be refixed with reference to that of Sri Vara Prasada Rao who is immediate junior to them. The claim of applicant No.2 was rejected (Annexure A-9) on the sole ground that he was not a party to OA 801/90. His claim is otherwise in order and is not disputed nor denied on facts or merits.

Under the circumstances it is directed that the case of stepping-up the pay of the two applicants in this OA shall be examined afresh and necessary orders issued with reference to pay drawn by N. Vara Prasada Rao. This may be done within a period of 75 days from today.

Thus the OA is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 18th February 1997

O.A.173/95

Re

1. The Chairman,
Telecom Commission, Union of India,
New Delhi-1.
2. The Chief General Manager,
Telecommunications, A.P.Telcom Circle,
Hyderabad-1.
3. One copy to Mr.N.R.Srinivasan, Advocate, CAT.Hyd.
4. One copy to Mr. K.Bhaksar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One copy to HHRP.M(A) CAT.Hyd.
7. One copy to D.R. (A) CAT.Hyd.
8. One spare copy.

pvm.

9/2/97
I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 18-2-1997

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. No.

in

C.A. No. 173/95

T.A. No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

